" (e) "A few house?  $ar_e$  continued to foe under the occupation of the Corporation in accordance with the provisions of the Delhi Rent Control Acs, due to exigencies of work, and nonavailability of entitled type of accommodation.

### Appointment of Vice-chancellor of Pondicherry University

1226. SHRI V. NARAYANASAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;

(a) whether Government are aware that the Pondicherry University is functioning without a Vice Chancellor for the last several months;

Ob) whether t process for selection Of a Vice Chancellor of Pondicherry University has been completed; and

(c) if so, when the post is likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARTHAN): (a) to (c) Dr. K. Venkatasubramanian completed his term as Vice-Chancellor of Pondicherry University on 15-10-1990 Dr. A Gnanam, director, Centre for Plant Molecular Biology, Madurai Kamraj University has been appointed as the new Vice-Chancellor of Pondicherry University on 1-1-1991-

#### **Restrictions on Flights by Foreign Airlines**

1227. SHRI VIREN J. SHAH; ...,. -,.. SHRI PRAMOD MAHAJAN:

Will the Ministe, of CIVIL AVIATION be pleased to state: -

(a whether Government's attention hap'been drawn to the news-item oaption«d 'Official restriction limit tourism to India-Lufthansa' which appeared i<sub>n</sub> 'The Independent' datei December 10, 1990 on apprehensions about nonrealisation of the projected 10 to 15 perceni growth per annum in Indo-German ai'' traffic due to restrictions put by India on the number of flights that can toe operated by foreign airlines; and

(b) if so, what steps Government propose to take to ease operational restrictions?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN); (a) and (b) The news item ia incorrect. Lufthansa were entitled to operate 8 services per week until September, 1988. In September, 1988, the entit. " lement was raised to 9 and in October, 1990 it was further raised to 10 services per week. Further with effect from 1-4-1991, Lufthansa can operate twice weekly services to Calcutta or Madras.

### Appointment of Chairman-cum-Managing: Directors in Air India and Indian Airlineg

# 1228.SHRI S.MADHAVAN;SHRI ASHOK NATHVERMA: SHRI DHULESHWAR MEENA;

Will the Minister of CIVIL AVIATION be pleased to state;

(a) the criteria followed in the selection and appimitment of the Chairman cum Managing Directors in the two Corporation viz, Air India and Indian Airlines;

(b) the number of Directors, both technical and non-fpchical who were superceded by the acting Chairman and Managing Director of Air India;

(c) whether his attention has been invited to the news item captioned 'Jetlay's appointee, S R. Gupta, may be asked to leave; *AIR* INDIA may get new Chairmai? that appeared in the SUNDAY OBSERVER, New Delhi dated 9-15th December, 1990:

(d) if so, what ' his reaction thereto; and

(e) what steps are being taken to set matters right?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) There is a Well established procedure fov appointment to the posts of Chairman & Managing Director of public sector undertakings like Air India and Indian Airlines. According to this procedure, the Public Enterprises Selection Board (PESB) interviews qualified internal . and external candidates and makes its recommendations to the administrative Ministry. The final appointment is made on the orders of the Appointments Cornmittee of the Cabinet (ACC).

(b) The post of Chairman, and Managing; Director is not a promotion post. Therefore, there is no question of supercession of any person in ito appointment.

(c) to (e) The-e is no basis to such reports. Government have not -ken a decision in the matter so far. The appointment of a regular Chairman and Managing Director, Air India will, be done by the Government in accordance with the prescribed procedure.

#### Settig up of power Plants in India by Foreign Companies

1229. SHRI KAPIL VERMA; SHRIMATISURYAKAN-TAPATILKUMARI HANDRIKA PREMJI KENIA;

Will the Minister of ENERGY b<= pleased to state;

(a), whether certain power companies Of. the West have'shown interest itf/se^Mng up powrr. plants in India; if so, what. -are the details in this regard; and

(b) what is Government's policy re garding foreign and Indian private sector participation in power gene ration?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a)" and (b) The Indian Electricity Act, 1910 and the Electricity (Supply) Act, 1948 which govern the power supply industry 'n India do rot bar power generation in the private sector. The Industrial Policy Resolution, 1956 while reserving the generation and distribution of electricity for the public sector provides frr expansion of the existing privately owned units and establishment of the new power units in the private sector. In view of the increasing requirements for power and the shortage of resources inhibiting public sector power utilities, the Government have taken a decision to encourage greater private sector participation in power generation, supply and distribution provided private sector bring in additionality of resources to the power sector.

The participation of foreign private investment in the power sector shall be in accordance with the provis ons of the general policy frame work of liberalisation of foreign investment in the country.

While some parties from the West have shown interest in the setting up of thermal power stations in the private sector, no derailed proposal n this regard has been received so far.

# मंत्री के स्वविवेक कोटे के ग्रन्तर्गत स्वीकृत पैट्रोल तथा एल०पी०जी० एजेंसियां

## 1230. श्री राधाकृष्ण मालवीयः । डा॰ येलामनचिली शिवाजी:

क्या **पेट्रोलियम ग्रौर रसायन** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान पेट्रोल तथा एल०पी०जी० के वितरण